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DA 45/01

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission/

Hearing, Reply to
Rejoinder to
Copy not served.

4/2/04

Bench

On 20.5.2.04

For Admission/

Hearing. (Rejoinder
Copy not served)

In
20/2

Bench

On 20.9.04

Copies of order
prepared for counsel
for both sides.

Bh
23/9/04

~~On 20.9.04~~

Order dated 05.02.2004

Counsel for both sides are absent —
on call. At request, ~~as~~ on behalf
of the counsel for the applicant,
advising to 23.02.04.

Vice-Chairman (H)

Wk-Chairman (H)

Order dated 23.02.04.

Counsel for the applicant, Mr. K.C. Kumar
is on accommodation. Advising to 04.03.04

Vice-Chairman (H)

Member (H)

Order dated. 20/09/04.

By filing a memo dated
20/9/04, Ld. Counsel for the applicant
prayed, that the applicant does not
want to prosecute further and
seeks permission to withdraw.

In view of the above submission,
permission granted, case dismissed.

Vice-Chairman (H)

Member (H)